

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-21/2008(Pt.)/579/A.

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Ito Basar, District & Sessions Judge,  
Khonsa, Tirap District,  
Arunachal Pradesh.

Dated Guwahati, <sup>th</sup> 12 January, 2023.

Sub:- **Earned Leave.**

Ref:- D&SC/KSA/Estt/2019/01/01/ Dated 12.01.2023.

Sir,

With reference to the above, I am directed to inform you that you have been granted **Ex post Facto Earned Leave for 3 days from 21.12.2022 to 23.12.2022 with station leave permission** (suffixing 24.12.2022 to 02.01.2023), subject to submission of your Leave Admissibility Report in the Registry of Gauhati High Court, Itanagar Permanent Bench, Arunachal Pradesh. Further, you have been asked to hand over charge to the next senior most Judicial officer at the station for the aforesaid days.

Yours faithfully,

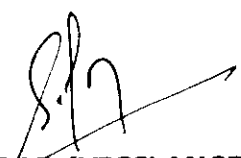
sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo NO.HC.VII-21/2008(Pt.)/580-580(A)/A, dated** , 19-01-2023

Copy to:

1. The Registrar, Gauhati High Court, Itanagar Permanent Bench, Naharlagun, Arunachal Pradesh.
2. ~~The Project Manager, Gauhati High Court.~~

  
**JT. REGISTRAR (VIGILANCE)** <sub>Ras</sub>